

[Shri H. N. Mukerjee]

and, therefore, I feel the Government should shed its hesitations.

But my purpose in bringing this Resolution was to bring this matter under the scrutiny of the House. It is extremely gratifying that members of the House from different parts of the House have expressed themselves in favour of the Resolution for one reason or for another. Even the Minister has suggested, even though in a halting way, that he has sympathy with the idea of the Resolution, and he cannot go any farther.

I am sorry the Prime Minister is disabled, by her having gone to Bhutan or Sikkim or somewhere up in the Himalayas to be present here. If she had been here, we possibly might have got her to make a more definitive pronouncement in regard to some tentative steps which they can take. At least they can open a State Trading Corporation office in a very different way than they are doing at the present moment. He has not suggested one single concrete step which would be a step in the direction of recognition in the near future.

That is why while I am disappointed with his speech, I do not propose to press this Resolution, because I do not wish to let idea abroad that the House does not support it. The House does support it and that is why I do not press it.

MR. DEPUTY-SPEAKER : There are two amendments. Does Shri Nahata wish to press his amendment ?

SHRI AMRIT NAHATA : While I would seek the leave of the House to withdraw my amendment, I would point out to the hon. Minister that when I said that the argument advanced against recognition of GDR is a complicated matter, the hon. Minister interrupted 'Who says it ?' He himself has said it.

MR. DEPUTY-SPEAKER : Has he the leave of the House to withdraw his amendment ?

*Amendment No. 1 was, by leave, withdrawn.*

MR. DEPUTY-SPEAKER : Shri Indrajit Gupta is not here. I will put his amendment to vote.

\*Half-An-Hour discussion.

SHRI UMANATH : when the amendment is not pressed, why should it be put to vote ?

MR. DEPUTY-SPEAKER : The procedure is clear. What can I do ? He is not here. That is the trouble. Otherwise, he would have sought leave of the house to withdraw it.

I shall put it to the vote of the House. *The Amendment No. 2 was put and negatived.*

MR. DEPUTY-SPEAKER : Has the hon. Member leave of the House to withdraw his resolution ?

*The Resolution was, by leave, withdrawn.*

18.30 hrs.

#### RESOLUTION RE : POSTS IN CIVIL AND MILITARY DEPARTMENTS

SHRIMATI TARKESHWARI SINHA (Barh) : I move :

"This House is of opinion that with a view to ensure efficiency and economy, a high-powered committee be appointed to examine the question of creation of highly paid posts and selection of personnel in the Civil and Military Departments, including the existing procedure obtaining in regard thereto."

SHRI D. N. TIWARY (Gopalganj) : The next Resolution also should be allowed to be moved.

MR. DEPUTY-SPEAKER : No ; there is no provision. We shall now take up half an hour discussion.

18.31 hrs.

#### \*PRICES OF IMPORTED NEWSPRINT

SHRI K. M. KUSHIK (Chanda) : It cannot be denied that the newsprint produced in our country is scanty and we have been importing it from foreign countries every year.